

(Rs. crores)

<i>Institution Disbursement</i>	<i>Sanctions</i>	
4. Small Industries Deve- lopment Bank of India (SIDBI)	14.0	11.1
5. Industrial Reconstruction Bank of India (IRBI)	-	0.7
6. Life Insurance Corporation of India (LIC)	-	1.8
7. Unit Trust of India (UTI)	4.5	6.4
8. General Insurance Corpo- ration of India (GIC)	6.0	1.5
TOTAL	78.8	83.5

Pre-Emptive Purchase Related Cases

1953. SHRI Y.S. RAJASEKHAR REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of cases relating to pre-emptive purchase of properties throughout the country are pending before the Income-Tax authorities for clearance;

(b) if so, the details and reasons therefor;

(c) whether the Government have taken steps to expedite the clearance procedure in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) No, Sir. As on 30.06.1994, only 1918 cases relating to pre-emptive pur-

chase of properties were pending for decision before the appropriate authorities of the Income-tax Department.

(c) and (d) Statutory provisions already exist making it obligatory for the appropriate authority to take a decision on the application for clearance within a short period of 3 months from the end of the month, when such application is received.

Loan to Farmers

1954. DR. P. VALLAL PERUMAN: Will the Minister of FINANCE be pleased to state:

(a) whether the public sector financial institutions give term loans to farmers for purchase of agriculture land;

(b) if not, the reasons therefor;

(c) whether such loans are provided by the public sector financial institutions